

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF
QUICKSPACE TECHNOLOGIES F1 WORKS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	QUICKSPACE TECHNOLOGIES F1 WORKS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17.04.2018
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2018PTC308136
5.	Address of the registered office and principal office (if any) of corporate debtor	1107, Rupa Solitaire, Millenium Business Sector 1, Mahape, Thane, Navi Mumbai, Maharashtra, 400710
6.	Insolvency commencement date in respect of corporate debtor	19.08.2026
7.	Estimated date of closure of insolvency resolution process	15.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MVK IPE LLP Regn No: IBBI/IPE-0134/IPA-1/2022-23/50028
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 607A, 12/2 Chetak Center, RNT Marg, Indore (MP) 452001 Email: mvk@mvkirp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No. 607A, 12/2 Chetak Center, RNT Marg, Indore (MP) 452001 Email: ip.quickspacef1@gmail.com
11.	Last date for submission of claims	02.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: the relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench, Court no. VI has ordered the commencement of Corporate Insolvency Resolution Process of Quickspace Technologies F1 Works Private Limited on 19.08.2026, vide order no. C.P. (IB)/1238(MB) 2025.

The creditors of Quickspace Technologies F1 Works Private Limited are hereby called upon to submit their claims with proof on or before 02.09.2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [in Form CA]- **Not applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

MVK IPE LLP

[represented by its designated partner Mr. Mangesh V. Kekre]

Interim Resolution Professional

Quickspace Technologies F1 Works Private Limited

IBBI Regn. No. IBBI/IPE-0134/IPA-1/2022-23/ 50028

AFA valid till:31.12.2026

Date: 21.08.2026

Place: Indore

Briefs

MUMBAI

Indian U-12 girls secure chess bronze



The Indian under-12 girls team secured a bronze medal at the ASEAN Chess Championship in Singapore, delivering a strong performance among over 700 players from 27 countries. The team comprising Varenya Lakshmi Vaka, Aligiri Amrutha Hemal and Maya Siddharth Narula finished on the podium with a tally of 14.5 points. Vietnam won gold with 19.5 points, and Singapore silver.

MUMBAI

Top seeds advance in Asian Jr Open

The Asian Junior Open and Girls Classical Chess Championships 2026 commenced at the ITC Maratha Sheraton in Mumbai, with top seeds asserting their ratings in the opening round. Indian Super Grandmaster Vidit Gujrathi inaugurated the tournament and made the ceremonial first move. In the girls section, Women FIDE Master Swara Lakshmi S Nair was held to a draw, while **Aadya Gowda** and Liliya Belaya scored upsets.

BADMINTON WORLDS | SatChi, Treesa-Gayatri enter quarters

Sindhu, Ayush bow out

PTI

MUMBAI

PV Sindhu and Ayush Shetty suffered contrasting defeats in the pre-quarterfinals, bringing India's singles campaign to an end at the World Championships on Thursday. Satwiksairaj Rankiredy and Chirag Shetty stood one step away from a third medal after progressing to the men's doubles quarterfinals. Satwik and Chirag, who won two bronze medals in 2022 and 2025, rallied their way to a hard-fought 21-23 21-19 21-17 win over Malaysia's world No. 19 pair of Junaidi Arif and Yap Roy King in the pre-quarterfinals. Two-time Olympic medalist Sindhu's hopes of winning a sixth World Championships medal ended with an 11-21 21-15 17-21 loss to China's Wang Zhi Yi, who battled severe cramps in both legs to advance to the quarterfinals. "I don't know if she had an injury or what, maybe that was her tactics and her way of doing it," Sindhu told reporters after the match. Shetty suffered a tame 19-21 11-21 defeat against Indonesian



opponent Alwi Farhan in the men's singles pre-quarterfinals. The twenty-one-year-old Shetty, who had created a flutter by defeating defending champion Shi Yu Qi in the opening round, went down against the twelfth-seeded Farhan. It was his fifth defeat in eight meetings against the Indonesian, bringing the curtains down

on India's men's singles campaign. Lakshya Sen had bowed out of the tournament on Wednesday. Earlier in the day, the women's doubles pair of Treesa Jolly and Gayatri Gopichand moved a step closer to a medal by reaching the quarterfinals with a straight-game win over Japanese seventh seeds Rin Iwanaga and Kie Nakanishi.

Eight to chase Free Press Journal Trophy honours in Pune

Joe Williams

The spotlight will fall on eight thoroughbreds when they line up at the starting gates for the Free Press Journal Trophy, event of Saturday's race meeting at the Pune Race Course. To be run over seven furlongs, the race is open to horses aged four years and above and promises an intriguing contest, with a competitive field set to battle for top honours. The trophy carries the name of The Free Press

Journal, one of Mumbai's oldest newspapers and a publication with a long and proud association with the city's history, public life and sport. Over the decades, Free Press Journal has chronicled some of the most significant moments in Mumbai and the nation, including the changing face of Indian sport. Nearly a century after its first edition, the newspaper continues to be part of Mumbai's vibrant media landscape, making the naming of a race in its honour a fitting

association with the city's sporting tradition. Eight races are scheduled on the card, promising an afternoon of action for racing enthusiasts. With eight runners facing the starter and the seven-furlong trip likely to test both speed and stamina, the race has all the ingredients for an absorbing finish. For the racegoers at Pune, it will be more than just another afternoon of racing—a competitive field, a prestigious trophy and the feature event gives a special touch.

Maheshwari aims for glory at Asian Games

Shooter gears for LA Olympics after Paris near-miss

Amertha Rangankar

MUMBAI

Maheshwari Chauhan has emerged as one of India's prominent skeet shooters, making her Olympic debut at Paris 2024 and narrowly missing out on a medal after finishing fourth in the mixed skeet event. As she prepares for the 2026 Asian Games, Chauhan is looking to build on her Olympic experience and take another step forward in her career.



Indian Skeet Shooter, Maheshwari Chauhan.

Her fourth-place finish in the mixed skeet event at Paris 2024 remains a major part of her story. Chauhan and Anantjeet Singh Naruka missed the bronze medal by just one point against China. While the result was difficult to accept, she has chosen to view it logically and use it as motivation. Chauhan says her approach has changed, with greater emphasis on internal peace, staying present and focusing on the process rather than the outcome. Her ambition is clear: she wants to win in

Japan while using the Asian Games as a stepping stone towards the LA Olympics. Coming from a sporting family, Chauhan was introduced to shooting by her father and grandfather, both of whom competed at the national level. Her mother was also a national-level basketball player. Growing up surrounded by outdoor activities, Chauhan played several sports before her grandfather gifted her an air rifle when she was nine years old. Her competitive nature, particu-

larly her desire to beat her brother, eventually helped shape her shooting journey. For Chauhan, one of the biggest defining moments of her career was not giving up after the Covid-19 gap and returning to the sport with a clear vision. She also highlighted the challenges faced by skeet shooting in India, including limited infrastructure and accessibility compared to rifle and pistol events. Despite this, she believes interest in the discipline is growing.

Kolar Open

Shaurya holds two-shot lead

FPJ News Service

KOLAR, KARNATAKA

Shaurya Bhattacharya shot a one-under 71 to retain a two-shot lead after the third round of the second edition of the ₹1 crore Kolar Open presented by ZION Hills Golf County on the outskirts of Bengaluru. The 23-year-old Delhi golfer, who began the day three strokes clear, followed his opening rounds of 68 and 67 with a one-under 71 to reach 10-under 206. His advantage was reduced by one, but he remained in con-

trol heading into the final round. Chandigarh's Angad Cheema (73-68-67) and Hyderabad's Mohd Azhar (70-68-67) shared second place at eight-under 208. Cheema made the strongest move among Bhattacharya's nearest challengers, returning a five-under 67 to climb into contention. Azhar stayed in the hunt with a two-under 70. The Czech Republic's Stephan Danek (76-70-63) produced the lowest round of the day, firing a bogey-free nine-under 63 featuring nine birdies. His round included



four consecutive birdies from the first through the fourth as he climbed from tied 14th overnight to fourth place at seven-under 209. Bangladesh's Badal

Hossain (69-72-69) occupied fifth place at six-under 210, while Gurugram's Veer Ahlawat (71-71-69), the 2024 DP World PGA Rankings champion, was sixth at five-under 211. "The rain and strong winds made the conditions difficult, especially on the back nine," said Bhattacharya. "I hit the ball well but missed two short putts coming home." A birdie on the final hole provided a timely lift and allowed him to restore a two-shot cushion ahead of Sunday's final round.

NOTICE

NOTICE is hereby given to public at large that the property mentioned in the Schedule hereunder is exclusively owned by Mr. Ganesh Vasantrao Khandge, R/at: Flora City, Talegaon Dabhade, Taluka Maval, District Pune ("Owner") and that the present notice is given to make the public aware of the following:

That plan in respect of the Schedule Property was sanctioned and F.S.I of about 1326.96 Sq. Mtrs. comprising of First Floor + Second Floor were sought to be constructed by the owner. The owner entrusted the Development rights of the same to M/s. Adhunik Gruhanirman Vitvitiya Corporation Ltd., Off/at: Sukakarata Apartment, Plot No. 15, 4th Floor, Dhantoli, Nagpur under Development Agreement coupled with Power of Attorney was executed on 21/12/2002 at Serial No. MVL/5946/2002 & MVL/5947/2002. The vital terms and conditions were never followed and were breached by M/s. Adhunik Gruhanirman Vitvitiya Corporation Ltd. The owner has terminated the Development Agreement and Power of Attorney by sending Legal Notice and also by registering Declaration Deed on 29/07/2010. It has come to the knowledge of the owner that, Company Petition No. 1 of 2008 is filed against M/s. Adhunik Gruhanirman Vitvitiya Corporation Ltd. by its depositors before Hon'ble Bombay High Court, Nagpur Bench and assets of it are sought to be attached and sold by public auction by duly appointed Official Liquidator. The owner has also sent a Legal Notice to the Official Liquidator specifying that the schedule property is not an "Asset" of M/s. Adhunik Gruhanirman Vitvitiya Corporation Ltd. and needs to be deleted from the list of assets submitted to the Hon'ble High Court informing the factum of termination of Development Agreement which by efflux of time is also lapsed.

All persons/entities are informed that no one shall enter into or participate in any auction proceedings in respect of the Schedule Property and shall not enter into any transaction with M/s. Adhunik Gruhanirman Vitvitiya Corporation Ltd. or Official Liquidator on its behalf. If any person knowing the above facts still enters into any sort of transaction with M/s. Adhunik Gruhanirman Vitvitiya Corporation Ltd. or Official Liquidator, the same shall not be binding on the owner and the owner will be at liberty to initiate appropriate legal action against such persons, which please kindly note.

SCHEDULE : All that pieces and parcel of property comprising of F.S.I of 1326.96 of proposed First Second Floor out of land admeasuring 00 Hectares 20 Ares carved out of New Survey No. 380 of which Old Survey No. 716 totally admeasuring 01 Hectares 08 Ares lying being and situate at Village Talegaon Dabhade within the limits of Talegaon Dabhade Municipal Council and within the limits of Taluka Maval and District Pune.
Pune, Dt: 19/08/2026

Sd/-
Advocates, Akshay S. Bavare & S. G. Bavare
Off/at: Chawdi Chouk, Near Talathi Office, Vadgaon Maval, Taluka Maval, District Pune, 421206. Email: asbavare@gmail.com Mob: 9922617723 / 9822060388

Saraswat Bank

Saraswat Co-operative Bank Ltd.

SARASWAT CO-OPERATIVE BANK LIMITED

Centralised Recovery Department :
6th floor, Hill Top Building, Avinashi V. Nagvekar Marg, Near Siddhivinayak
Horizon Building, Prabhadevi, Mumbai-400 025.
Phone No: 8657043713-715, 8828805609

POSSESSION NOTICE

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being Authorised Officer of Saraswat Co-op. Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of power conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notice dated 06.03.2024 calling upon the Borrower/Mortgagor : Mr. Datta Subhabrata Sudhanshu and Guarantor : Mrs. Datta Moushami Subhabrata to repay the amount mentioned in the notice being Rs.55,11,098.96/- (Rupees Fifty Five Lakhs Eleven Thousand Ninety Eight and Paise Ninety Six only) as on 06.03.2024 plus interest thereon within 60 days from the date of receipt of the said notice.

The Borrower / Mortgagor / Guarantor having failed to repay the amount, notice is hereby given to the Borrower / Mortgagor / Guarantor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 18.08.2026.

The Borrower / Mortgagor / Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Saraswat Co-op. Bank Ltd., for total outstanding amount of being Rs.55,11,098.96/- (Rupees Fifty Five Lakhs Eleven Thousand Ninety Eight and Paise Ninety Six only) as on 06.03.2024 plus interest thereon.

The Borrower / Mortgagor / Guarantor attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

(Description of the Immovable Property)

Flat No. 303, on 3rd Floor, in the building Penta 2 (type 2) known as "PENTAGON ENCLAVE" situated at survey no. 38/B, Plot No. 1 and survey no. 38/B, Plot No. 5 of Village Asangaon, Taluka Shahapur, Next to Food Hub, Nashik Highway, Asangaon West, Shahpur, Thane – 421601.

Date: 18.08.2026
Place: Mumbai

Sd/-
AUTHORISED OFFICER
For Saraswat Co-op. Bank Ltd.

AAVAS FINANCIERS LIMITED

(CIN:L65922RJ2011PLCO34297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

AUCTION NOTICE

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of AAVAS FINANCIERS LIMITED Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis. The details of the cases are as under.

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Dues As on	Date & Amount of 13(2) Demand Notice	Date of Possession	Description of Property	Reserve Price For Property	Earnest Money For Property	Date & Time of Auction	Place of Tender Submission, Tender Open & Auction at Aavas Financiers Ltd.
Narayan Chhattar Singh, Rangleela Singh (AC NO.) UNTHA02215-160023107	Rs. 30,95,176.00/- Dues As On 19 Aug 26	28 Jul 21 Rs. 1619175.41/- Dues As On 24 Jul 21	29 Nov 22	Flat No 203, 2nd Floor, Vighnesh Plaza, Village Sonarpada, Dombivli (East), Thane, Maharashtra, Admeasuring 525 Sq. Ft	Rs. 910960/-	Rs. 91096/-	11.00 Am To 01.00 Pm 22 Sep 2026	1st Floor, A.D.J. Residency , Royal House, Behind Wood Mall, Lbs Marg, Thane (W)-400601, Maharashtra-India

Terms & Conditions: 1). The person, taking part in the tender, will have to deposit his offer in the tender form provided by the AFL which is to be collected from the above branch offices during working hours of any working day, super scribing "Tender Offer for name of the property" on the sealed envelope along with the Cheque/DD/ pay order of 10% of the Reserve Price as Earnest Money Deposit (EMD) in favour of AAVAS FINANCIERS LIMITED payable at Jaipur on/before time of auction during office hours at the above mentioned offices. The sealed envelopes will be opened in the presence of the available interested parties at above mentioned office of AAVAS FINANCIERS LIMITED The Inter-se bidding, if necessary will also take place among the available bidders. The EMD is refundable if the bid is not successful. 2). The successful bidder will deposit 25% of the bidding amount adjusting the EMD amount as initial deposit immediately or within 24hrs after the fall of the hammer towards the purchase of the asset. The successful bidder failing to deposit the said 25% towards initial payment, the entire EMD deposited will be forfeited & balance amount of the sale price will have to be deposited within 15 days after the confirmation of the sale by the secured creditor; otherwise his initial payment deposited amount will be forfeited. 3). The Authorised officer has absolute right to accept or reject any bid or adjourn/postpone the sale process without assigning any reason therefore. If the date of tender depositing or the date of tender opening is declared as holiday by Government, then the auction will be held on next working day. 4). For inspection and interested parties who want to know about the procedure of tender may contact AAVAS FINANCIERS LIMITED 201,202, 1Ind Floor, South End Square, Mansarovar Industrial Area, jaipur-302020 or Parmod Choudhary – 8000464003 or respective branch during office hours. Note: This is also a 15/30 days notice under Rule 9(1)/8(6) to the Borrowers/Guarantors/Mortgagor of the above said loan accounts about tender inter se bidding sale on the above mentioned date. The property will be sold, if their out standing dues are not repaid in full.

Place : Maharashtra Date : 21-08-2026

Authorised Officer Aavas Financiers Limited

डोबिवली नागरी सहकारी बँक लि.

DNS BANK (मदरि-स्टेट शेड्यूल्ड बँक)

अवस्था सिविल नोड्डे बँक सिविल नोड्डे बँक

Recovery Department, 2nd Floor, Madhukunj, P-52, MIDC, Phase-II, Sonarpada, Kalyan shil Road, Dombivli (East), District Thane-421 204. Telephone No.: 0251-2875000/2875119

POSSESSION NOTICE

(See Rule 8(i)) For Immoveable Property

Whereas,
The undersigned being Authorized Officer of the Dombivli Nagari Sahakari Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 30/11/2024 calling upon the Borrower - Mrs. Leena Manoj Shirke, Co-borrower - Mr. Manoj Vasant Shirke and Guarantor - Mrs. Kavita Ashesh Gawande to repay the amount mentioned in the notice being Rs.23,40,503.13 (Rupees Twenty-Three Lakh Forty Thousand Five Hundred Three and Paise Thirteen Only) together with further interest thereon, within 60 days from the date of receipt of the said notice.
The Borrower / Co-borrower / Mortgagor / Guarantor having failed to repay the amount, notice is hereby given to the Borrower / Co-borrower / Mortgagors / Guarantor and the public in general that the undersigned Authorised Officer has taken physical possession of the property described herein in exercise of powers conferred on him under Sub-Section (4) Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on 19/08/2026, through Court Commissioner, Adv. Smila Bhise, in pursuance of order u/s. 14 of the said Act issued by Hon'ble Additional Chief Judicial Magistrate, Thane dated 09/01/2026.
The Borrower / Co-borrower / Mortgagor / Guarantor in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of DOMBIVLI NAGARI SAHAKARI BANK LIMITED for an amount of Rs.23,40,503.13 (Rupees Twenty- Three Lakh Forty Thousand Five Hundred Three and Paise Thirteen Only) as on 20/06/2024 together with further interest thereon till realization of entire dues.
The attention of the Borrower / Co-borrower / Mortgagor / Guarantor are invited to the provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets :-

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECES & PARCELS OF THE Flat No. D-203, area adm. 490 Sq. Fts. (Built-Up Area), on second Floor of the building known as "Usha Nagar Co-Op. Hsg. Society, "at Saraswat Colony, Opposite Panchayat Bawadi, Pendse-Nagar, Cholegaon, Dombivli-East, Taluka-Kalyan, District -Thane, constructed on land bearing Old Survey No.- 146, new Survey Nos.45, Hissa No.-2 and Old Survey No.-210, New Survey No.- 44, Hissa No.- 15 at Village Chole, Dombivli-East, Taluka-Kalyan, District-Thane within the limits of the Kalyan Dombivli Municipal Corporation, Taluka Kalyan & District Thane.

Sd/-
Mr. Madhukar D. Mhatre
Authorized Officer
(Dombivli Nagari Sahakari Bank Ltd.)

Date : 19/08/2026
Place : Dombivli.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF QUICKSPACE TECHNOLOGIES F1 WORKS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the corporate debtor	QUICKSPACE TECHNOLOGIES F1 WORKS PRIVATE LIMITED
2. Date of incorporation of the corporate debtor.	17.04.2018
3. Authority under which the corporate debtor is incorporated / registered	ROC Mumbai II
4. Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U74999MH2018PTC308136
5. Address of the registered office and principal office (if any) of the corporate debtor.	1107, Rupa Solitaire, Millennium Business Sector 1, Mahape, Thane, Navi Mumbai, Maharashtra, 400710
6. Insolvency commencement date of the corporate debtor	19.08.2026
7. Estimated date of closure of the insolvency resolution process	15.02.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	MVK IPE LLP Regn No: IBBI/IPE-0134/IPA-1/2022-23/ 50028
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 607A, 12/2 Chetak Center, RNT Marg, Indore (MP) 452001. Email: mvk@mvpip.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: Office No. 607A, 12/2 Chetak Center, RNT Marg, Indore (MP) 452001. Email: ipb@quickpacef1@gmail.com
11. Last date for submission of claims	02.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link the relevant form can be downloaded from https://bbi.gov.in/en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench, Court no. VI has ordered the commencement of Corporate Insolvency Resolution Process of Quickspace Technologies F1 Works Private Limited on 19.08.2026, vide order no. C.P. (IB)/1238(MB) 2025.
The creditors of Quickspace Technologies F1 Works Private Limited are hereby called upon to submit their claims with proof on or before 02.09.2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [in Form CA]- Not applicable.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
MVK IPE LLP
(represented by its designated partner Mr. Mangesh V. Kokre)

Interim Resolution Professional
Quickspace Technologies F1 Works Private Limited
IBBI Regn. No. IBBI/IPE-0134/IPA-1/2022-23/ 50028
Date: 21.08.2026
Place: Indore

COSMOS BANK

COSMOS CO-OP. BANK LTD.
(Multistate Scheduled Bank)

Recovery Department, Region-II
Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai - 400 028. Phone No. 022- 69476008/12/57

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

E-auction Sale Notice for Sale of Immovable Secured Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower, Co-Borrower, Mortgagors & Guarantors that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Cosmos Co-operative Bank Ltd., will be sold on the basis of "As is where is", "As is what is", "Whatever there is" and "Without Recourse" for recovery of Bank dues as per the brief particulars given hereunder:

Sr. No.	Name of Borrower, Co-Borrower Mortgagors & Guarantors	A. Date of Demand Notice B. Amount claimed in Demand Notice C. Possession Date/Type	Details of Secured Assets for Sale/Auction	Date & Time of E-Auction 1. Reserve Sale Price 2. Earnest Money Deposit 3. Bid Incremental Amount
1.	Borrower/Mortgagor: Mr. Arslan Ashraf Kasam Choudhary Co-Borrower/Mortgagor: 1. Mr. Ashraf Kasam Choudhary 2. Mrs. Amirbanu Ashraf Choudhary Guarantor: Mr. Kalimullah Alimullah Khan	A. 07/03/2025 B. ₹. 24,80,086.26 plus further interest & charges thereon C. 12/06/2026 Physical	All the Piece and Parcel of property being Flat No.302, in D Wing, admeasuring area about 42.98 Sq. Mtrs. (Carpet Area) and terrace admeasuring area 23.23 Sq. Mtrs. on the third Floor, in the building No. 5, Type E, a residential building called as "MUSKAN APARTMENT IN 'MAHAVIR ESTATE' construct FSI admeasuring 3099.58 Sq. Mtrs. On land bearing Gut No. 662, 738, 743 to 750, 752, 753, 846, 847, 849, 848/2, 848/3, 742, 751, lying being and situate at Village - Shirgaon, Taluka and District Palghar, within the area of Sub-Registrar at Palghar.	23/09/2026 from 1.00 p.m. to 2.00 p.m. 1. ₹. 21,60,000/- 2. ₹. 2,16,000/- 3. ₹. 10,000/-
2.	Borrower/Mortgagor: Mr. Shivprakash Jawaharlal Pal Guarantors: 1. Mr. Amarjeet Banwarilal Pal 2. Mr. Piyushkumar Motilal Pal	A. 05/04/2025 B. ₹. 20,72,379.58 plus further interest & charges thereon C. 18/07/2026 Physical	All that the Piece and Parcel of property being Flat No.202, E wing, admeasuring area about 41.75 Sq. Mtrs. (Carpet area) on 2nd Floor in Bldg. No. 05 Type E, a residential building called as "Muskan Apartment" in Mahavir Estate, construct FSI admeasuring 3099.58 Sq. Mtrs. on land bearing Gut No. 662, 738, 743 to 750, 752, 753, 846, 847, 849, 848/2, 848/3, 742, 751 lying being and situate at Village shirgaon Taluka and District Palghar – 401 404 within the area of Sub-Registrar at Palghar.	23/09/2026 from 1.00 p.m. to 2.00 p.m. 1. ₹. 21,00,000/- 2. ₹. 2,10,000/- 3. ₹. 10,000/-
3.	Borrower/Mortgagor: Mr. Mohd Sajid Mohd Ishaq Shaikh Co-Borrower/Mortgagor: Mrs. Fatima Sajid Shaikh Guarantors: 1. Mr. Akbar Md Raiful Ali Mr. Ahmed Zakaria Javed Sayyed	A. 21/03/2025 B. ₹. 19,34,609.15 plus further interest & charges thereon C. 15/05/2026 Physical	All that Piece and Parcel of property being Flat No. 202, in "C" Wing, admeasuring area about 42.98 Sq. Mtrs. (Carpet Area), on the second floor in the building No. 5, Type E a residential building called as "MUSKAN APARTMENT" in "MAHAVIR ESTATE", construct FSI admeasuring 3099.58 Sq. Mtrs. on the land bearing Gut No. 662, 738, 743 to 750, 752, 753, 846, 847, 849, 848/2, 848/3, 742, 751, lying being and situate at Village- Shirgaon, Taluka and District Palghar, within the area of the Sub-Registrar at Palghar.	23/09/2026 from 1.00 p.m. to 2.00 p.m. 1. ₹. 23,00,000/- 2. ₹. 2,30,000/- 3. ₹. 10,000/-

STATUTORY NOTICE: As per Rule 8(6) of Security Interest (Enforcement) Rules, 2002.
This notice also be considered as 30 days' notice to Sr. No. 1 to 3 above said Borrower, Co-Borrower, Mortgagors & Guarantors of the said loan to pay the dues in full before the date of sale, failing which the secured assets will be sold on above auction date.

Note: 1. EMD/BID forms are available with Authorised Officer, 2. Please contact for EMD payment details to Authorised Officer Mob No.9960974848/9322480888/ 9819192192, 3. For inspection of subject properties will be available with prior appointment, 4. Last Date & Time of EMD and KYC Documents submission on 22/09/2026 up to 4.30 p.m. for above properties.
For detailed terms & conditions of the sale is available with the Bank Website i.e. https://www.cosmos.bank.in/auction-notice.aspx AND Auctioneer Website i.e. https://cosmosbank.Auctiontiger.net.

Sd/-
Authorised Officer
Under SARFAESI Act, 2002
Cosmos Co-operative Bank Ltd.

Date: 21/08/2026
Place: Mumbai

